

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 968
ANSWERED ON MONDAY, THE 3RD DECEMBER, 2012

NATIONAL CORPORATE GOVERNANCE POLICY

QUESTION

968. DR. JANARDHAN WAGHMARE:

SHRI A. ELAVARASAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government had set up a panel to prepare a draft of National Corporate Governance Policy;

(b) if so, the details of recommendations made by the panel and whether Government has since examined these recommendations; and

(c) if so, by when the National Policy on Corporate Governance is likely to be finalised?

ANSWER

THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) to (c):- Yes, Sir. This Ministry had constituted a committee to formulate a Policy document on Corporate Governance under the Chairmanship of Shri Adi Godrej on 07.03.2012. The committee has since submitted its report to the Central Government suggesting adoption of certain 'guiding principles of Corporate Governance' and not a draft national policy on the subject. It is proposed to obtain comments/suggestions of public to the recommended principles before deciding further course of action in the matter.
